

VOLUNTARY DISCLOSURE OF ASSETS AS ON THE DATE OF DECLARATION

(In terms of the Resolution passed by the Full Court of the Madras High Court held on 03rd September, 2009)

NAME: HON'BLE MR. JUSTICE M. VENUGOPAL**DATE OF APPOINTMENT: 12.11.2007**

S.No.	Items	Description	Particulars		Remarks
			Self	Spouse & Dependants	
1	Landed Property	a) House Property	NIL	<p>1)Cuddalore Registration District No.2, Cuddalore Sub Registrar, Cuddalore Panchayat Union, Koothapakkam village in Saminatha Nagar – Punjai R.S.No.29/5-0.98.0 Ares, Northern side 1920 sq.ft., vacant site out of Ac.2.24 in S.F. No.1, as per settlement deed dt. 23.03.1989 executed by Mrs.Kamala Madhavan in favour of my wife Mrs.M.Hemalatha granting absolute interest in favour of my son V.VIVIAN KAPIL.</p> <p>2) 1/4th undivided interest of my wife Mrs.M.Hemalatha in the house property bearing No.80, Anna Nagar, Vannarapalayam, Cuddalore NT., Cuddalore taluk, S.A. District.</p> <p>3) Vacant house site bearing plot No.4, having an extent of 1764 sq.ft. comprised in PUnja survey No.1-10A/1D, Patta No.1336, as per patta Re-Survey No.1-10AID/4A situated at CHITLAPAKKAM village, Kamar Street, Tambaram taluk, Kanchipuram District within the</p>	

				<p>Registration District of Chennai – South and Sub-Registration District of TAMBARAM, acquired by settlement deed dt.20.10.2008 executed by Mrs.Kamala Madhavan in favour of Mrs. M.Hemalatha, my wife.</p> <p>4) 1/8th undivided interest of my wife Mrs.M.Hemalatha in Flat No.27E of Aarthi Apartments, Anderson St., Ayanavaram, Chennai-23.</p>	
		b) Agricultural property	-NIL-	-NIL-	
2.	Securities & Investments	a) Savings Bank (Name of the Bank & Cash Balance)	State Bank of India, Kilpauk Rs.3,54,909/-	<p>Wife: State Bank of India, Kilpauk & Indian Overseas Bank, Ayyanavaram Rs.88,811.08 Post Office SB A/c.Rs.32626.40</p> <p>Son State Bank of India, Kilpauk Rs.69,786.97</p>	
		b) Fixed Deposits	-NIL-	<p>Deep Discount Bond -one issue price Rs.3600/- Face value Rs.1,11,000/- in favour of Mrs.Hemalatha Venugopal in Sardar Sarovar Narmada Nigam Limited, Gandhi Nagar, Gujarat, India (A wholly owned company of the Government of Gujarat), payable on 11.1.2014. (Foreclosed on 02.04.2010)</p>	
	c) Shares (Name of the Company)	No listed Shares	Holding 203 Equity shares of Rupee One value in my name in	Holding 201 Equity shares of Rupee One value each in my wife's name and holding one Equity share of Rupee one value in my	

			Fund/Nidhi which are non-trading in character	son's name in Fund/Nidhi which are non-trading in character.	
	d) GPF		Rs.13,15,856/-	---	
	e) Insurance		LIC Policy No.710151423 dt: 28.06.1989 Rs.1,00,000/- Maturity date: 28.06.2014.	Wife: LIC Policy No.712103943 dt: 27.06.1994 Rs.20,000/- Maturity date: 27.06.2014.	
3.	Other Assets (Movables)	a) Jewellery (by approximate weight)	-NIL-	25 ¼ Sovereigns Silver Articles (Owned by my wife Mrs.M.Hemalatha) Acquired at the time of marriage.	Rs.75,000/- Rs.10,000/-
		b) Vehicles (Date of purchase)	Owning a Chevrolet Beat LS car in my name purchased on 19.5.2010	---	
4.	Liabilities	Loans, if any	---	---	